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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

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O.A.No.807/99.

Dt. of Decision : 14-06-99.

MRV Chidambar Reddy

..Applicant.

Vs

1. The Supdt. of Post Offices,  
Cuddapah.

2. V.Moulali Reddy ..Respondents.

Counsel for the applicant : Mr.S.Laxma Reddy

Counsel for the respondents : Mr.K.Narahari,Addl.CGSC.

CORAM:-

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (JUDL.)

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..2/-

ORDER

ORAL ORDER (PER HON.MR.B.S.JAI PARAMESHWAR : MEMBER (J.))

Heard Mr.S.Laxma Reddy, learned counsel for the applicant and Mr.K.Narahari, learned counsel for the respondents.

2. The applicant had submitted his candidature to the notification bearing No.B2/B/Somavaram dated 27-7-98 inviting applications from the eligible candidates to fill up the post of EDBPM, Somavaram B.O a/w Veeraballi S.O. The respondents selected the second respondent to that post. The applicant has filed this OA to declare the action of the first respondent in not selecting him as EDBPM at Somavaram BO a/w Veeraballi prusuant to the notification No.B2/B/Somavaram dated 27-7-98 issued by the R-1 and selecting R-2 as EDBPM of that post office as totally illegal and without jurisdiction and violative of Articles 14 and 16 of the Constitution of India and consequently direct the R-1 to appoint the applicant as EDBPM at Somavaram Branch Office a/w Veeraballi Sub-office with all consequential benefits.

3. The applicant in this OA contends that he is more meritorious and fulfills all the conditions for appointing him as EDBPM of that post office in place of R-2.

4. Earlier one D.Paramesh Reddy had approached this Tribunal in OA.1588/98 challenging the selection of R-2 pursuant to the same notification. That OA was decided on 6-4-99 setting aside the selection and appointment of R-2 as EDBPM and further directed the respondent to hold a fresh selection by issuing a renotification.

5. As the notification itself has been set aside and that notification is now requested for taking to the

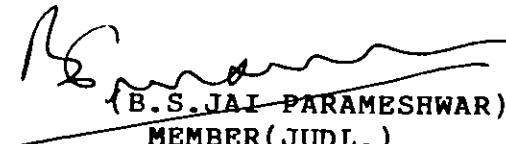
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logical conclusion the prayer in this OA in view of the decision in the earlier OA cannot be agreed to.

6. The selected candidate approached the Hon'ble High Court of A.P. in W.P.No. 7945/99 against the order dated 6-4-99 in OA.1588/98. The Hon'ble High Court has issued interim suspension against the operation of the order of this Tribunal.

7. In that view of the matter we cannot give any direction in this OA to the respondents to select the applicant or to process the notification dated 27-7-98.

8. In that view of the matter the OA is disposed of at the admission stage itself with no order as to costs. The applicant is at liberty to implead himself in the <sup>W.P.</sup> ~~appeal~~ pending before the Hon'ble High Court in accordance with the rules if he so advised.

  
(B.S.JAI PARAMESHWAR)

MEMBER(JUDL.)

14.6.99

Dated : The 14th June, 1999.  
(Dictated in the Open Court)

  
(R.RANGARAJAN)

MEMBER(ADMN.)

spr

~~1st and IIInd Court~~

Copy to:

1. H.D.H.N.
2. H.H.R. M.(A)
3. H.S.S.P. M.(J)
4. D.R.R. (A)
5. S.P.A.R.

Typed By  
Compared by

Checked by  
Approved by

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH: HYDERABAD.

THE HON'BLE MR. JUSTICE D.H. NASIR:  
VICE - CHAIRMAN

THE HON'BLE H. RADENDRA PRASAD :  
MEMBER (A)

THE HON'BLE R. RANGARAJAN  
MEMBER (A)

THE HON'BLE MR. B.S. JAI PARAMESHWAR:  
MEMBER (J)

DATED: 14-6-99

ORDER/JUDGMENT

M.A./R.A/C.P.NO.

IN  
R.A.NO: 807/99

ADMITTED AND INTERIM DIRECTIONS  
ISSUED.

ALL RICED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS

केन्द्रीय व्यापारिक अधिकरण  
Central Administrative Tribunal  
प्रेषण / DESPATCH

29 JUN 1999

हैदराबाद न्यायपीट  
HYDERABAD BENCH